MINISTRY OF HEALTH AND FAMILY WELFARE  
(Department of Health and Family Welfare) 

CORRIGENDUM 

New Delhi, the 26th March, 2015 

G.S.R. 228(E).—In the notification of Government of India, Ministry of Health and Family Welfare, No. G.S.R. 727(E) dated 15th October, 2014 [Cigarettes and other tobacco Products (Packaging and Labelling) Amendment Rules, 2014], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary:— 

For sub-rule(2) of Rule 1, the following shall be substituted, namely:—

“(2) They shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”

[ F. No. P-16011/05/2012-PH-I] 
K. C. SAMRIA, Jt. Secy.